

**GOVERNMENT OF INDIA
MINISTRY OF COAL
RAJYA SABHA
UNSTARRED QUESTION NO. 2112
ANSWERED ON 20.03.2023**

Appointment of Mine Developer and Operator contracts

2112. SHRI BINOY VISWAM:

Will the Minister of **Coal** be pleased to state:

(a) whether Government has reviewed its process of allocating Mining Development and Operating contracts (MDO) and taken any steps to make the process transparent;

(b) number of MDO contracts revived since 2019 without conducting a fresh auction, year- wise, and details thereof, including the list of companies that were involved in such contracts;

(c) whether there is a proposal to amend Section 11 (1) of the Coal Mines (Special Provision) Act, 2015 in order to bring the auction to all existing MDOs, if so, the details thereof; and

(d) complete list of MDOs allocated to Government mining companies?

ANSWER

MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES
(SHRI PRALHAD JOSHI)

(a) Yes Sir. NITI Aayog, in consultation with Ministry of Steel, Ministry of Mines, Ministry of Coal and Department of Revenue, Ministry of Finance, had reviewed the process of awarding Mining Development and Operating contracts (MDO) in 2020 for making the process transparent. Coal India Limited (CIL), The Singareni Collieries Company Limited (SCCL) and NLC India Limited (NLCIL) follow the same through Open Tender process for the award of MDO contracts.

(b) No MDO contracts were revived by CIL, SCCL and NLCIL without conducting a fresh auction.

(c) At present, there is no proposal to amend Section 11 (1) of the Coal Mines (Special Provisions), Act 2015.

(d) No Government Mining Company has been awarded any MDO contract of CIL/NLCIL.

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